

MESSAGE FROM THE LOK SABHA

Appropriation (Railways) No. 4 Bill, 1988.

SECRETARY-GENERAL : Madam, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 4 Bill, 1988, as passed by Lok Sabha at its sitting held on the 1st September, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay a copy of the Bill on the Table of the House.

STATEMENT BY MINISTER

Re Incident that took place near Prime Ministers residence on 1st September 1988 contd.—.

THE DEPUTY CHAIRMAN : Now, clarifications on the statement. Shri Gurupadaswamy.

SHRI M.S. GURUPADASWAMY : Madam Deputy Chairman, the statement of my friend, Mr. Chidambaram, is a diabolical and sinister exercise in distortion, concoction and fabrication. I say this when we know that the MLAs did not do anything to invite the lathicharge or, to use the words of my friend, Mr. Chidambaram, 'the touch of cane' which resulted in injuries. It was not a demonstra-

tion. It was a simple procession to present a memorandum of demands to the Prime Minister. It was for the purpose of impressing upon the Prime Minister and urging upon him that the legitimate demands of the Government of Andhra Pradesh should be considered, that the various projects which are pending with the Centre should be cleared forthwith. Where was any offence in this? How could there be violence? Therefore, there was no violence. There was no demonstration. It was just a march of MLAs, elected representatives of the people, to meet the Prime Minister. The Prime Minister refused to give his *darshan* to the MLAs and MPs, though several attempts were made by my colleague here, Mr. Upendra, and Mr. Madhav Reddy in the other House, to fix up an appointment with the Prime Minister. Madam, right to petition is a fundamental right for which there was a revolution in England. It is a basic right. Here, the ordinary right of citizens to petition the highest functionary of the Government of India is denied. Appointment is denied. Meeting with the Prime Minister is denied. Denied to whom? To the elected representatives. They had all come from Andhra Pradesh with the hope of meeting the Prime Minister and the personal staff of the Prime Minister dodged the MPs and MLAs. They were denied any opportunity of meeting the Prime Minister. Why? Is it so important for the Prime Minister to engage himself in other activities that he may refuse permission to meet the delegation? Madam, it is a gross impropriety that had been committed by the Prime Minister. It is high misdemeanour in my view. It is an insult to the elected representatives of the country. It is an insult to the people of India. (Interruptions). What is it? Madam, words fail me to chastise the behaviour of the Prime Minister. His conduct is abominable and obnoxious. It cannot be defended.

DR. (SHRIMATI) NAJMA H3 TULLA (Maharashtra) : The words 'obnoxious and abominable' are unparliamentary. They should be expunged.

SHRI M.S. GURUPADASWAMY : Yes, I say, 'abominable and obnoxious'.

THE DEPUTY CHAIRMAN : The words 'abominable and obnoxious' are not to be used.

SHRI M.S. GURUPADASWAMY : He was here for full one hour in the morning. I expected him that he would rise up and say that there was a communication gap, and should have invited the delegation to meet him. (Interruptions). I expected that, but the civilized behaviour was not forthcoming from the Prime Minister. (Interruptions).

Finally, Madam, the Prime Minister has insulted the MPs, he has insulted the MLAs. I demand, therefore, unqualified regret from the Prime Minister for his behaviour.

SHRI DIPEN GHOSH (West Bengal) : Madam Deputy Chairman, just now when the hon. Minister of State for Home Affairs was reading his *suo motu* statement, my learned hon. Members on the other side, including the Minister himself, had taken objection to some of the words uttered from this side about the content of this statement. But Madam, I do not mind this statement because as one has got the right to speak truth, the other may have the right to speak untruth and the choice lies with Mr. Chidambaram. I think he has chosen the other thing.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh) : He is a criminal lawyer. He has all the expertise in that.

SHRI DIPEN GHOSH : So, I am helpless that way. I am not going to comment anything about the content of this statement particularly because of the fact when I see that to hide one's fault—it may be a little fault of not meeting the elected representatives of Andhra Pradesh by the highest person in the Government—a poor SHO of a police station has been made scapegoat in the statement. Really I pity that. I pity the Minister of State for Home Affairs.

THE DEPUTY CHAIRMAN : You seek clarification.

SHRI DIPEN GHOSH : It is inside the statement. a pity the Minister of State for Home Affairs that only to shift the burden of not meeting the elected representatives of Andhra Pradesh by the Prime Minister, the SHO of a police station should have been brought into it. In the morning we were told through emissaries of the Prime Minister that the information about Prime Minister's willingness to meet the MPs and MLAs from Andhra Pradesh was conveyed through another Member of Parliament of the other House belonging to the ruling party. Now in this statement I find that the willingness of the Prime Minister to meet the M.L.As and M.Ps. of Andhra Pradesh was communicated via a Station House Officer of a police station. In order to hide one untruth, another untruth has to be discovered and that has found place in the statement. I pity the Minister. What shall I seek as clarification from this statement because he could not hide the fact that the M.L.As. and M.Ps., elected representatives of Andhra Pradesh, who went to meet the Prime Minister at his residence, were lath-charged or cane-charged or tear-gas-shelled? The fact is evident in the statement itself. And it proves that today is yet another black day in the history of parliamentary democracy about which you just now spoke.

[Shri Dipen Ghosh]

The fact that the M.Ps. and M.L.As. elected by the people of a State had all the way come to Delhi to focus attention of the Central Government on the need for early clearance of the projects betray the authoritarianism of the Central Government. This is authoritarianism What else is authoritarianism that all M.L.As. M.Ps and Ministers of a State had to come to Delhi to meet the Prime Minister for clearance of certain projects? They have there 62 Ministers and a very big Secretariat. And when they went to meet him, they were lathi-charged, tear-gassed and cined. What else authoritarianism is So naturally this is my charge. (Interruptions).

I am sorry because our Andhra Pradesh friends forgot one basic principle which our leader, Shri Rajiv Gandhi, has set since he assumed power. Perhaps they have not yet been reconciled to the fact that today India being a federal country under a federal constitution is not ruled by a single party. There are other parties which are elected by the people of the States and they have a different approach to the problems of the people of those States. But the leader and Chidambaram like people had thought that as a Chief Minister of a Congress(I) State is allowed to in the respective State Guest House cooling his heels to meet the Prime Minister perhaps—so they thought—the Andhara Pradesh M.L.A.s will be the same. How do they dare go to the Prime Minister's house and ask for a meeting? Why did they not behave like a Chief Minister of Madhya Pradesh or Rajasthan or Uttar Pradesh? **

**Not recorded.

THE DEPUTY CHAIRMAN:

This is not going on record.. (Interruptions) I have already said it. It is not going on record. I said it on my own. You did not listen to me.

SHRI DIPEN GHOSH: Madam, I take it that this House had passed a legislation abolishing this. I know that.. (Interruptions)...

SHRI RAJNIRANJAN SAHU: What are you.. (Interruptions)...

SHRI DIPEN GHOSH: What else are you proving by shouting? (Interruptions)

THE DEPUTY CHAIRMAN: Please conclude.. (Interruptions)...

SHRI DIPEN GHOSH: Madam that is why I say that Mr. Chidambaram had ordered the police to cane the MPs and MLAs coming from Andhra Pradesh because they did not behave like Chief Minister of Madhya Pradesh of Rajasthan.

THE DEPUTY CHAIRMAN: Please conclude.

SHRI DIPEN GHOSH : I have another point.

THE DEPUTY CHAIRMAN: Maybe, but please finish.

SHRI DIPEN GHOSH : I am concluding Madam. As this statement betrays the authoritarian attitudes of the Centre, as this statement betray the weak attempt on the part of the Minister of State for Home Affairs to shift their guilt on to the shoulders of a poor SHO for not meeting the elected representatives of Andhra Pradesh, and as this statement contains completely untrue information, I feel it is beneath my dignity to seek clarifications on this statement. It is worth only demanding an unconditional apology of the Prime Minister to this august

House for offending the MPs and MLAs. Thank you.

THE DEPUTY CHAIRMAN:
Mr. Upendra.

SHRI PARVATHANENI
UPENDRA : Madam. . .

SHRI H. HANUMANTHAPPA
(Karnataka) : On a point of order.

SHRI PARVATHANENI
UPENDRA: When I get up to speak, you get up on a point of order.

SHRI H. HANUMANTHAPPA:
Madam, Government has made a statement. It may be acceptable or may not be acceptable to my friends there. But those friends who have shown scant respect to the statement—they had torn it to pieces—do they still retain the right to seek clarifications? I seek a clarification on this.

THE DEPUTY CHAIRMAN:
Probably they want to take it back. Maybe they are repenting over that.

SHRI B. SATYANARAYAN
REDDY (Andhra Pradesh) : No repentance. . . .(Interruptions)..

SHRI V. NARAYANASAMY:
(Pondicherry) That show their attitude.

श्री सुरेन्द्रजीत सिंह अहलुवालिया
(बिहार) : एक तरफ तो आप सरकार के स्टेटमेंट का अपमान करते हैं और दूसरी तरफ फिर क्लेरिफिकेशन्स भी पूछ रहे हैं. . .
(व्यवधान)

SHRI PARVATHANENI
UPENDRA : Madam Deputy Chairman, it is a black day in the history of Indian democracy.. (Interruptions) . . Never before had in this country or in this capital such an incident occurred.

SHRI ANAND SHARMA
(Himachal Pradesh) I want to ask. .

SHRI PARVATHANENI
UPENDRA: Please wait. I am not yielding. . .(Interruptions).. I am not yielding.

SHRI ANAND SHARMA:
I request you to yield.

SHRI PARVATHANENI
UPENDRA: I am not yielding; you speak later.

Madam, it is a question of privileges and dignity of the elected representatives, whether they are from this side or that side. If one MP is arrested, if one MP is beaten up anywhere, we are taking it so seriously in this House and the other House. Today, nearly 200 MLAs were teargassed, beaten up and arrested, leave alone the other elected representatives. I expected from the Congress Party and the Members on the other side at least to express regret for such an incident. But there is not a sign of remorse on their part. Apart from that they are showing a sense of glee, and they are trying to score points. It is unfortunate thing. It may happen to anybody, in any State. I am not supporting the cause of any party. Tommorrow it may happen at any other place. (Interruptions) Please don't disturb. If you hear patiently, you will feel where the wrong lies. Please listen to me carefully.

Madam, I feel more hurt because I was there throughout. I just wanted to be there because I knew certain things might happen. Therefore, I wanted to be there to be an eye-witness. I followed these people. I will tell you briefly what happened.

All these 400 people expressed their intention to come to Delhi for legitimate purpose of submitting a memorandum to the Prime Minister, the Head of the Government here, on some grievances, on the pending projects, because they have realised that the efforts of the Chief Minister who met the Prime

[Shri Parvathaneni Upendra]
 Minister seven times, efforts are and all our other efforts in terms of the resolutions of the State Assembly had been fruitless. Therefore, this was the last resort. They thought, We will go personally and approach the Prime Minister for redressal of the grievances." It was a very legitimate cause. They had informed in advance. They had written a letter on the 28th. I myself telephoned to the Prime Minister's Secretariat informing it that they would come to Delhi on the 31st and the 1st and that they would like to see the Prime Minister on the 1st morning. I was told that by the evening they would fix up the time. Also I asked time for 47 MPs on the 29th. They also promised, "We will give you time tomorrow. We will fix up the time." No time was given. The next day, after waiting up to 5-15 we sent our MPs. We sent our memorandum separately on the 29th. On the 30th morning the Steering Committee which came by flight from Hyderabad, on behalf of all these deputationists, sent a letter to the Prime Minister—this is a copy; I can place it on the Table of the House—signed by three Ministers who are members of the Steering Committee, asking for an appointment on the morning of 1st to submit a memorandum. Therefore, today's action was not sudden. On the whole day of 30th and the whole of 31st, yesterday, we have been continuously trying to get an appointment from the Prime Minister's Secretariat. I myself and Mr. Madhav Reddy, our colleague in the other House, have been in touch with Mrs. Sheila Dixit and the Prime Minister's Secretariat asking for an appointment. We were made to wait from hour to hour. They said, "Within one hour we will tell you. Within two hours we will tell you. Within three hours we will tell you." Yesterday we waited till late in the night. Lastly we were told, there was a hint that it might not be possible for the Prime

Minister to meet such a big delegation and that, might be, a small delegation might come. We were prepared for that also. Last night all these party MPs and MLAs were waiting. Even if the Prime Minister, at the last minute, calls a small delegation, we would go and present the memorandum. That was the decision we took last night. We waited till morning. We were all on fast today. We went to the Rajghat in the morning. We came back at 8-30. There was no message either in my house or in Mr. Madhav Reddy's house or in any other MP's House or in the Andhra Pradesh Bhavan where these people are staying. At 8-30 in the morning I informed the police officer concerned, who was escorting these people, "Kindly send a message to the Prime Minister's house that all these people are going there to hand over the memorandum to him." At 9 o'clock, after waiting for half-an-hour, all these people started marching towards the Prime Minister's house. The police people asked, "Have you sought an appointment?" We said, "Yes, we sought an appointment." We showed the paper, and we proceeded. On reaching Gol Methi—what you call it, I do not know—on the Akbar Road, they stopped. I requested all my colleagues, "Please wait here. Don't proceed from here." They all sat down the road there. I called the officer concerned who was the seniormost officer. I said, "All these people have come to hand over a memorandum to the Prime Minister." He said, "We have no orders, Sir." I said, "Please send a wireless message to the Prime Minister's House that they are all waiting here and that they want to go and hand over a memorandum to the Prime Minister." He said, "You wait here." For 15 minutes they were sitting on the road. After 15 minutes the officer came back and said, "The Prime Minister does not want to meet them." That was the message we got. I told the officer, "All right. They will just go and hand over

the memorandum whoever is there in the Prime Minister's House, whether he is P.A. or anybody else. They have come all the way. They are going back tomorrow. They are just going to hand over the memorandum to the Prime Minister's House." The officer said : "No, Sir, we would not allow." Then they said : "All right. We came for this purpose. We are going there. You do whatever you want to." I told the Officer concerned "I am so and so. They are all respected people, MLAs, Zila Parishad Chairman, Cooperative Banks Chairmen. Very important people they are. They are not ordinary workers or unruly mob. Please handle them carefully. If you think they are violating anything, you can take legal action, but don't use any violence." I personally requested him. I was waiting at that point. When they were going towards the Prime Minister's House, the ladies were dragged on the road, people were beaten with butts of the rifles there. After going beyond fifty or one hundred yards suddenly I found teargas shells being thrown at them. Then immediately all of them fell down. Many of them fell unconscious on the road. Then I rushed there. They were all being beaten. Then I went there and remonstrated with the Officer there. Then some other officer came. I told him, "why did you use violence here when they were so peaceful and going peacefully ? You should have arrested them." Then he gave a funny argument : "We have no buses to arrest them. That is why we used force."

SHRI DIPEN GHOSH : They need not have buses, but they do have butts.

SHRI PARVATHANENI UPENDRA : Can you imagine this kind of an attitude ? Simply because they have no buses to take them, they will have shells and firing ? I said : "All right, if you have no buses, you declare them

they are under arrest. We will wait until your buses come." Then he said : "Yes, they are all under arrest." Then we requested all our colleagues, "please wait here until buses come and don't go further." They waited patiently until the buses came. Then they were taken to the Mandir Marg Police Station. Madam, what is the crime ? To try to submit a memorandum to the Head of the Government, is it a crime ? And you handle such a demonstration or protest in such a way ? They were just going with a prior notice to give their memorandum. Is he a* of the country or a* or a* that he will refuse to meet the people's representatives ? Who has given him the authority ?
(Interruptions)

THE DEPUTY CHAIRMAN : It is not going on record. (Interruptions). मैंने कह दिया है।

SHRI PARVATHANENI UPENDRA : Mr. Chidambaram is a responsible Home Minister. If some wrong was committed by anybody, if there was a communication gap, he should have expressed regret for the incident. There is no mention of regret here. It is shameful on his part of say these things. Can't he even express a regret that MLA,s particularly women MLAs, were beaten up ? This is a telephonic message given from Bungalow No. 9 by a senior police officer. One of our colleagues who had taken notes there and he was present there, heard that officer was telling the police headquarters "short range shells—six, long-range shells—five, grenades—nine, Total 20 tear-gas shells were fired." This is the message he had passed on. The Minister says seven shells were fired. And he says about public property. What is the public property on the Akbar Road to be destroyed ? Are they an irresponsible mob ? Why do you say such untruth ? He said nine policemen

*Not. recorded.

[Shri Parvathaneni Upendra]

were injured. Why don't you name them ? Bring them here. I will resign my membership if a policeman is injured there. Who are those policemen injured ? I will produce my injured MLAs; you produce your policemen. I am prepared to resign my seat. Why do you tell untruth. Mr. Chidambaram ? It is very unfortunate. And the most unfortunate thing is that the Prime Minister, who was present in the morning throughout for one hour, did not even get up once to express regret about the incident. Whatever may be the circumstances, he could have said: "All right, I am prepared to meet them."

SHRI M. M. JACOB : Here clarification to be sought is on the Statement. What has the Prime Minister to do here ? (Interruptions)

THE DEPUTY CHAIRMAN : You mentioned about the Prime Minister. So, I want to speak. You see Mr. Atal Bihari Vajpayee is here. आपसे. सुबह जब बात हुई थी, मैं सिर्फ आपकी नजर में लाना चाहती हूँ। आप सब लोग जब चेयरमेन के चेम्बर में बैठे थे तब आपने कहा था प्राइम मिनिस्टर आकर अगर यहाँ बता दें तो सारा मामला हल हो जाएगा। ठाकुर जगतपाल सिंह जी वहाँ थे, हमने कहा पूछ लो प्राइम मिनिस्टर से और उन्होंने प्राइम मिनिस्टर से पूछा (व्यवधान) जबकि हाऊस एडजर्न हो चुका था तब प्राइम मिनिस्टर ने कहा, उन्होंने मेसेज लाया कि :—

The Prime Minister was ready to come and clarify. आपको मैंने यह कहा... (व्यवधान)... लेकिन यह हुआ कि उस वक्त कोई मुनने के मूड में नहीं था और वह बात वहीं रह गई।

श्री अटल बिहारी वाजपेयी : प्रधान मंत्री जी को किसने रोका था। वे स्वयं खड़े हो जाते और सारी घटना पर खेद प्रकट करते... (व्यवधान)

उपसभापति : आप बीच बीच में क्यों बोल रहे हैं ... (व्यवधान) ...

SHRI M. S. GURUPADASWAMY : He was here for full one hour. He could have said something.

THE DEPUTY CHAIRMAN : I want just to state what happened and what were the facts about which I know.

उपसभापति : इसलिए मैंने कहा कि कोई इस बारे में बात हुई थी लेकिन हाऊस एडजर्न हो चुका था और सभी सम्माननीय सदस्यों का मुनने का मूड नहीं था तो बात वहीं रह गयी। इतना ही मुझे कहना था।

SHRI PARVATHANENI UPENDRA : Madam, it is untrue that any message of appointment was communicated to us. Nobody communicated to us and I stand by my statement. As I already said, this statement is full of untruths. Instead of justifying, Mr. Chidambaram should have expressed his regret. I stand by the version I have given. If the Minister can stand on his version, let there be a judicial enquiry or any impartial enquiry. If I am proved wrong, I will resign my membership of the Rajya Sabha. If he is proved wrong, let him resign his membership. I do not want any clarifications because this is all a bundle of untruths.

श्री अटल बिहारी वाजपेयी : महोदय, श्री चिदम्बरम जी का यह वक्तव्य... (व्यवधान) ...

श्री सुरेन्द्रजीत सिंह अहलुवालिया : हाईकोर्ट की राय मानलो... (व्यवधान)

श्री लक्ष्मी नारायण (दिल्ली) : मैंने इनसे कुछ नहीं कहा ... (व्यवधान) ... मैंने केवल इतना कहा कि आधा पुरुष आधी स्त्री ... (व्यवधान) ... शास्त्रों में यह लिखा है ... (व्यवधान) ... मैडम, मैंने किसी को नहीं कहा ... (व्यवधान)

उपसभापति : आधा पुरुष आधी स्त्री यह तो नटराज का रूप है ... (व्यवधान) शिव शंकर जी का ... (व्यवधान) ...

श्री अटल बिहारी वाजपेयी : महोदया, यह वक्तव्य जले पर नमक छिड़कने के समान है। सबेरे जो कुछ हुआ वह अपने में स्वयं बड़ा लज्जाजनक था। चुने हुए प्रतिनिधि पुलिस द्वारा इस तरह व्यवहार का शिकार बनये जायें, यह शासन के लिये शोभा की बात नहीं है। व चुने हुए प्रतिनिधि आंध्र से आये थे ... (व्यवधान) ... दिल्ली का दरवाजा खटखटाने आये थे। यह दिल्ली की जनता का कोई छोटा सा प्रदर्शन नहीं था। लेकिन ऐसा लगता है कि कहीं तय कर लिया गया था कि तेलगु देशम वाले आ रहे हैं इनको जरा सबक सिखाओ।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : वही गवाह हैं। पार्लियामेंट के अंदर क्या कर रहे हैं।

श्री अटल बिहारी वाजपेयी : श्री चिदम्बरम को मालूम था कि वह प्रदर्शन केवल तेलगु देशम का नहीं था। कांग्रेस पार्टी को छोड़कर सारी पार्टियों के जनप्रतिनिधि उस प्रदर्शन में शामिल थे ... (व्यवधान) इस तथ्य का भी इस वक्तव्य में उल्लेख नहीं है, क्योंकि निशाना तेलगु देशम को बनाना है। क्या कोई इन्कार कर सकता है कि वे चुने हुए प्रतिनिधि नहीं थे कोई इन्कार कर सकता है कि वे प्रधान मंत्री से मिलना चाहते थे? वह आंध्र से इतनी दूर से आए। धन्यवाद दीजिये लोग अभी दिल्ली में आ रहे हैं दिल्ली का दरवाजा खटखटाने के लिए इससे देश की एकता सुरक्षित है। जिस दिन लोग दिल्ली में आने से मना कर देंगे और दिल्ली आने के बजाय और अपने-अपने राज्य में बगावत

का झंडा लेकर खड़े हो जायेंगे तब यह देश टूट जाएगा और इसके जिम्मेदार आप होंगे। ... (व्यवधान)

प्राइम मिनिस्टर को समय नहीं ... (व्यवधान) ... अगर हमारे प्रधानमंत्री जन-प्रतिनिधियों से मिलने के लिए भी समय नहीं निकाल सकते तो, यह न तो उनकी लोकतंत्र में निष्ठा का प्रतीक है और न ही यह प्रतिपक्ष को साथ लेकर चलने की उनकी मंशा दिखाता है। मगर मुश्किल यह है कि प्रधान मंत्री, जो यहां आंध्र के जन-प्रतिनिधि आए हैं वह समझते हैं कि यह तमाशा कर रहे हैं। ... (व्यवधान) कल रात उन्होंने यह बात संसद सदस्यों को कही भी थी। भारतीय जनता पार्टी के लोक सभा के सदस्य, श्री जंगा रेड्डी ने कल प्रधान मंत्री से भोज के अवसर पर कहा कि लोग आए हैं, हम लोग आपसे मिलना चाहते हैं, आप समय क्यों नहीं दे रहे ?

प्रधान मंत्री ने कहा कि आप लोग तमाशा कर रहे हैं। तो श्री जंगा रेड्डी ने कहा कि आपके एम. एल. ए. आंध्र में क्या कर रहे हैं, वे भूख हड़ताल कर रहे हैं।

आप जानते हैं कि प्रधान मंत्री ने क्या उत्तर दिया ... प्रधान मंत्री ने कहा कि हमारे लोग भी तमाशा कर रहे हैं। ... (व्यवधान)

DR. (SHRIMATI) NAJMA HEPTULLA : I am on a point of order, Madam.

श्री अटल बिहारी वाजपेयी : हम सब तमाशा कर रहे हैं। ... (व्यवधान)

SHRI PARVATHANENI UPENDRA : They were there at that time.

श्री मोहम्मद खलीलुर रहमान (आन्ध्र प्रदेश) : मैडम, मैं आपको बताना चाहता हूँ कि कल का जो डिनर हुआ मैं खुद उसमें मौजूद था और मैं आई-विटनेस कि जो कुछ श्री वाजपेयी जी ने कहा है बिल्कुल वही प्रधान मंत्री ने कहा है कि वह लोग भी तमाशा कर रहे हैं।

DR. (SHRIMATI) NAJMA HEPTULLA : Madam, I am on a point of order.... (Interruption)...

SHRI M. M. JACOB : I have never heard such a thing. Private conversation between two persons might have taken place... (Interruption)...

SHRI ATAL BIHARI VAJ-PAYEE : Madam, what happened inside the Chamber was also a private conversation.

SHRI M. M. JACOB : That has an authority. That has got an authenticity. ..(Interruptions)...

SHRI ATAL BIHARI VAJ-PAYEE : It was not a private dinner. The Prime Minister of the country has invited the Members of Parliament... (Interruption)

THE DEPUTY CHAIRMAN : If the hon. Member has said something..(Interruptions)...

SHRI PARVATHANENI UPEN-DRA : Madam, you are not controlling them. But whenever we get up, you control us. (Interruptions)...

7.00 P.M.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : यह तेलगु-देशम का प्रदर्शन है।... (व्यवधान) यह कहानी बनाई है। इसको रिकार्ड से एक्सपंज किया जाए ?... (व्यवधान)

THE DEPUTY CHAIRMAN : I will go through the record and if

there is anything unparliamentary I will expunge it.

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh) : *

THE DEPUTY CHAIRMAN : It is not going on record.

SHRIMATI RENUKA CHOW-DHURY : *

THE DEPUTY CHAIRMAN : What you are saying is not going on record.

SHRI PUTTAPAGA RADHA-KRISHNA (Andhra Pradesh) : Is it a crime to speak in Telugu ? (Interruptions)

SHRI PARVATHANENI UPEN-DRA : Why is it not going on record ? I can translate it.

THE DEPUTY CHAIRMAN : It is without the permission of the Chair and therefore it will not go on record. (Interruptions). Not because it has been said in Telugu but because it has not been said with the permission of the Chair, it is not going on record.

SHRI PARVATHANENI UPEN-DRA : I can translate. There is nothing unparliamentary in it. (Interruptions).

SHRI PUTTAPAGA RADHA-KRISHNA : Have they all got the permission of the Chair to speak ?

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उप सभापति महोदय, मेरी विनती है, क्या एक्सपंज किया है आपने ?

उत्तरमाशति : : एक्सपंज किया है।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : धन्यवाद।

*Not recorded.

श्री अटल बिहारी वाजपेयी : महोदया, यह वक्तव्य किसी राजनेता का वक्तव्य नहीं है, यह किसी जन-प्रतिनिधि का वक्तव्य भी नहीं है। ... (व्यवधान) इतनी बड़ी घटना हो जाए, उसके बाद सदन में हंगामा हो, दूसरे सदन में क्या हुआ, मैं इसका उल्लेख करना नहीं चाहता। यह बात तो स्पष्ट है कि सदस्यों की भावनाएं भड़की हुई हैं। उन पर सरहम लगाने के बजाय यह हकूमत के तथे में चर किसी घटिया आफिसर का बयान लेकर आए हैं।

SHRI MIRZA IRSHADBAIG (Gujarat) : Madam, I am on a point of order.

THE DEPUTY CHAIRMAN : No. Please, sit down (Interruptions). Please conclude now, Mr. Vajpayee.

श्री अटल बिहारी वाजपेयी : महोदया मुझे बहुत टोना गया है, रोका गया है ?

उपसभापति : हमने नहीं रोका।

श्री अटल बिहारी वाजपेयी : क्या ? आपने नहीं रोका, आपने उन्हें नहीं रोका। ... (व्यवधान)

SHRI PARVATHANENI UPENDRA : You are controlling us. (Interruptions).

श्री सुरेन्द्रजोत सिंह अहलुवालिया : क्या आंध्र से लोक सभा का चुनाव लड़ना है ?

SHRI PARVATHANENI UPENDRA : Indira Gandhi also did it. Let them not forget it. (Interruptions).

THE DEPUTY CHAIRMAN : Order, please.

श्री अटल बिहारी वाजपेयी : श्री चिदम्बरम सुना है कि बड़े दकोल हैं और चतुर राजनेता माने जाते हैं, लेकिन उन्होंने किस तरह का वक्तव्य पढ़ा है ? मेरे मित्र श्री उपेन्द्र ने ठीक कहा, इसमें खेद का एक शब्द नहीं है। क्या संसद

के बाहर जो कुछ हुआ क्या उस पर हम सब को खेद नहीं होना चाहिये ? यह घटना दिल्ली की राजधानी में हुई है। प्रधान मंत्री से मिलने जाने वालों के साथ हुई है। सरकार को यह मानना पड़ेगा कि वहां पुलिस का पर्याप्त प्रबंध नहीं था। लोग मिलने के लिये जाते हैं, रास्ते पर बठ जाते हैं, उनकी सभा को अवैध घोषित कर दिया जाता है, उन्हें गिरफ्तार कर लिया जाता है, बसों में बैठा करले जाया जाता है। लेकिन वहां बसें नहीं थीं। और जब पुलिस आफिसर से पूछा गया कि आप हमको गिरफ्तार क्यों नहीं करते, हम दफा 144 तोड़ रहे हैं, कोई भारी जुर्म तो नहीं कर रहे हैं। आप गिरफ्तार कर लीजिये, जेल में ले जाइये, लेकिन टीयरगैस क्यों चला रहे हैं ? उसने कहा कि हमारे पास बसें नहीं हैं, इसलिये टीयर गैस चला रहे हैं। अब पुलिस के लिये बसों की जरूरत ही नहीं है। पुलिस पर बस हो गई है। आप टीयरगैस चलाइये, और लाठीचार्ज कीजिये। मगर बड़ी चतुराई से श्री चिदम्बरम ने कह दिया- केन, केन। ... (व्यवधान) ... केन चार्ज हुआ, लाठी चार्ज नहीं।

SHRI DHARAM PAL (Jammu and Kashmir) : I was present at the PM's house up till 10 A.M. About 3,000 to 4,000 persons were there to meet the Prime Minister...

SOME HON. MEMBERS : No, no.

SHRI PARVATHANENI UPENDRA : The name of the officer who said this was Mr. Maheshwari. You can check up.

श्री अटल बिहारी वाजपेयी : महोदया जरा वक्तव्य आगे देखिये -

"In the incident 9 police officials and 7 processionist. इसमें हिसाब से संख्या दी गई है। अगर वह चाहते, तो कह सकते थे कि सात प्रोसेसिनिस्ट को चोट लगी

[श्री अटलबिहारी वाजपेयी]

गई है, जो जानकारी हमारे पास है, उससे कुछ पुलिस वालों को भी चोट लगी है। नहीं 9 पुलिस वाले और 7 प्रोसेसिनिस्ट दिल्ली की पुलिस से हमारा भी बहुत पाला पड़ा है। दिल्ली की पुलिस इस तरह से पिट कर चली जाय, ऐसा तो कभी होता ही नहीं है। और ये प्रदर्शन करने वाले आये थे, आंध्र से, एम.एल.ए., एम.पी., चुने हुये प्रतिनिधि, शांतिपूर्ण तरीके से धरना दे रहे थे, प्रधानमंत्री से मिलना चाहते थे, पुलिस ने यह भी नहीं सोचा।

महोदया, एक बात और यह एस० एच०ओ० कहां से आ गया? अगर लोग प्रधान मंत्री के पास, प्रधानमंत्री से मिलने जा रहे थे और बड़ी संख्या में जा रहे थे, जिसमें चुने हुये प्रतिनिधि थे, तो प्रधानमंत्री सचिवालय से किसी जिम्मेदार आफिसर को भेजा जा सकता था। इस सरकार में मंत्रियों की कमी तो नहीं है, उनमें से बहुत से मंत्री प्रधानमंत्री के घर पर हाजिरी दया करते हैं। किसी एक मंत्री को प्रधानमंत्री का संदेशा लेकर भेजा जा सकता था कि प्रधानमंत्री इस समय किसी विदेशी प्रतिनिधि मंडल से चर्चा कर रहे हैं, उन्हें इस समय वक्त नहीं है, आपसे वे फिर मिलेंगे, आप कृपा करके इस समय अपना प्रदर्शन खत्म कर दो। यह काम क्यों नहीं हुआ?

डा. (श्रीमती) नाजमा हेपतुल्ला: हुआ था। मेमेज आया था।

श्री अटल बिहारी वाजपेयी: पहले दिल्ली में ऐसा होता था। हमने नेहरू जी को भी प्रधानमंत्री के नाते देखा।
... (व्यवधान) ...

SHRI DHARAM PAL : I was present at the PMs house up till 10. About 3,000 to 4,000 persons were there to meet the Prime Minister.

मैं कहना चाहूंगा कि इस तरह से यह कहना कि किसी विदेशी से मिलना

या झामा करना, यह क्या है। प्रान्त मंत्री तो देश के प्रधान है... (व्यवधान)...

श्री अटल बिहारी वाजपेयी : महोदया, इनको कैसे श्लाक किया यहां पर?

I am not yielding. Please ask him to sit down.

SHRI DHARAM PAL : I was present there. यहां पर प्रचार कर रहे थे कि प्रधानमंत्री की कोठी पर धरना देगे। ये हमारे एम.पी. कह रहे थे तेलंग देशम के कि प्रधानमंत्री की कोठी पर फायरिंग हुई, लाठीचार्ज हुआ। मैंने कहा कि मैं वहां पर था, रेणुका चौधरी जी से कहा कि मैं वहां पर था, कब लाठीचार्ज हुआ, कब फायरिंग हुई?... (व्यवधान)... यह तो पोलिटिकल बात है। फर्क यह है कि अपने प्रदेश की जो प्रोब्लम हैं, उन प्रोब्लम को सोल्व न कर... (व्यवधान)... डायवर्ट करने के लिये यहां एक झामा शुरू किया गया। यह स्थिति है।
... (व्यवधान) ...

*SHRIMATI RENUKA CHOWDHURY : Madam Deputy Chairman, since he has taken my name, I must be allowed to say something. The Minister said in his statement that there was lathi-charge. But the honourable Member says there was no lathi-charge. at 10. I would like to know which of the two statement is true Both of them are from Government side.

श्री अटल बिहारी वाजपेयी : महोदया, मैं समाप्त करना चाहता हूँ। मैं आप का अधिक समय नहीं लूंगा।

महोदया, प्रधानमंत्री के सचिव लय से किसी मंत्री को नहीं भेजा गया, आफसर तक को नहीं भेजा गया।

*English translation of the original remarks delivered in Telugu.

गया । इतना ही नहीं जो एस.एच.ओ. घटनास्थल पर मौजूद था वह प्रधान मंत्री के सचिवालय गया । उसने पूछा कि प्रधान मंत्री मिलेंगे या नहीं मिलेंगे? फिर एस.एच.ओ. ने आकर बताया श्री चिदम्बरम ने कहा कि प्रोसेसनिस्टस को बताया । किस को बताया ? क्या एस.एच.ओ. के पास लाउड स्पीकर था ? श्री उपेन्द्र प्रोसेसन का नेतृत्व कर रहे थे, क्या उनको बताया ?

श्री सुरेन्द्र सिंह ठाकुर (मध्य प्रदेश) :
इन्से पूछा जाय कि इनको कितनी चोटें लगीं ।

श्री अटल बिहारी वाजपेयी : किस को बताया ? इस एस.एच.ओ. को बीच में लाने की क्या जरूरत थी ?

महोदया, जो कुछ हुआ, वह लज्जा जनक है, शर्मनाक है । उस पर खेद प्रकट करिये । देश को चलाने का और देश को एक रखने का यह तरीका नहीं है ।

THE DEPUTY CHAIRMAN :
Yes, Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA (West Bengal) : Madam, I appeal to the House, to all sections of the House, to consider kindly the serious impact... (Interruptions)... the dangerous impact, of the incident that took place today. I still cannot believe that things happened like this. If things happen like this, right in the Capital, under the very nose of the Government, then what is going to happen to democracy in this country? Will it not bring doom to our parliamentary democracy? When the people of Pakistan are fighting for the restoration of parliamentary democracy, when thousands and thousands of people in Burma are waging battles to restore democracy, shall we go back to the period of the Emergency, shall we go back to the period of authoritarianism

and shall we go back to the period when democracy coapsed? Therefore, the point is that I still believe that reason and sanity prevail and I still believe that the people will consider that the elected representatives of a particular State had to encounter lathi-charge just to get an interview.

AN HON. MEMBER: Nobody was injured.

SHRI GURUDAS DAS GUPTA: If this is the situation, then the country is brought very near to the days of the old Emergency, Madam.

Madam, I am not ashamed because the MLAs or MPs were lathi-charged; I am not ashamed because the Government did not give the MLAs an interview; and I am not ashamed because the statement was not made by the Prime Minister at the beginning of the sitting of the the House today But I am really asamed at the behaviour of the Government during the period after the occurrence of this incident. There is not a mention of regret and there is not a mention that the Government is sorry; But the Government is boastful of all that has happened. This is the arrogance and this is the total disregard of the feelings of the united Opposition. This is the total disregard of the feelings of the masses of the country and this is the total disregard of and disrespect to the feelings of the people which leads the Government automatically to the road of authoritarianism. This total disregard and total disrespect lead to the collapse of democracy in the country... (Interruptions)... Therefore, I am constrained to feel that the behaviour of the Government is shameful, not during the time of the lathi-charge, but after the lathi-charge took place. Madam, I cannot say that the statement of

[Shri Gurudas Das Gupta]

our Minister of State, Mr. Chairman, is a pack of* because it is unparliamentary; I cannot say that. But I can definitely say that it is a wonderful concoction... (Interruption)... which reminds me of Goebbels during the Second World War. This is how the Nazis in Germany used to portray the situation in the world at that point of time. This is the behaviour of the Government in the background of the Defamation Bill. Government would like to muzzle the Press. Government would like to muzzle the Opposition.

THE DEPUTY CHAIRMAN: You are talking something else.

SHRI GURUDAS DAS GUPTA: Government would like to muzzle the trade unions. (Time Bell rings) Therefore, Madam, I would like the Minister to tell me, tell the House, whether the Government regrets the incident. I would like the Government to tell us whether it is ready to institute an inquiry into the incident that happened today. I would like the Government to tell us whether this has been prudent on the part of the policemen to beat up women in the streets of Delhi... (Interruptions) Is it not creating a dangerous precedent in the country? I do not see*.... (Interruptions)

THE DEPUTY CHAIRMAN: This will not go on record.

SHRI GURUDAS DAS GUPTA: My concluding question to you, Madam, the presiding officer as the custodian of the dignity of the House: Is it in the tradition of India that women protesters would be manhandled by male policemen? Is it consistent with your honour? Is it consistent with the honour of

*Expunged as ordered by the Chair

*Not recorded.

the women of the country. (Interruption)

श्री सीजी ईशदत्त : ममता बनर्जी के कंस के समय आप कहाँ थे ?

SHRI GURUDAS DAS GUPTA: I can only say at the end that your disregard of the public opinion shall and can only be regarded as your faith not in democracy but faith in authoritarianism.

THE DEPUTY CHAIRMAN: Shrimati Najma Heptulla.

DR. (SHRIMATI) NAJMA HEPTULLA: Thank you, Madam, for giving me this opportunity.

I have been listening... (Interruptions)

I am a Member of the House. I have every right.... (Interruptions)

I have a right as much as any other Member to ask a question, and that is why I am making my submission before you. (Interruptions)

श्री ईश दत्त यादव (उत्तर प्रदेश) : उपसभापति महोदया, ..

उप सभापति : यह क्या हो रहा ? मैं समझ सकती हूँ कि आप क्या कर रहे हैं, क्यों आब्जेक्ट कर रहे हैं ?

श्री ईश दत्त यादव : मैंने भी अपना स्लिप दिया है ।

उप सभापति : बैठ जाइये । यह कोई तरीका नहीं है । वे क्लेरिफिकेशन सीक कर रहे हैं, आप बैठ जाइये ।

DR. (SHRIMATI) NAJMA HEPTULLA: As the Minister said, he is not presenting this statement to one particular party; he is presenting this statement to one particular party; he is presenting this statement for the entire House,

And that is why I have as much right to ask something ...
(Interruptions)

In the statement the Minister has mentioned that 363 persons were arrested from the spot, including some 162 MLAs and some MPs from Telugu Desam. My first query is whether all these MLAs belonged to one party or some of them belonged to other parties also? (Interruptions) I want to know this. Do you have any objection? I would like to know the identification of MLAs.

Then, Madam, the statement is about the incident. Now that incident caused another incident in this House in the morning. I feel that while the Minister was making the statement about the incident somewhere at Akbar Road he should have also mentioned something which happened in this House also. The people came to the well and they shouted. What reflection did they give to the world while the whole world was watching? How some of our Members were behaving crossing into the well?

PROF. C. LAKSHMANNA:
I am on a point of order.

SHRI PARVATHANENI UPENDRA: Why should it be in the Minister's statement? Everybody has seen it. It is on record.

PROF. C. LAKSHMANNA:
I am on a point of order. She was referring to an incident which happened outside the House. In the same breath she started talking about what happened in the House. Do you consider that as an incident or do you consider that it is a part of the proceedings of the House? If it was a part of the proceedings of the House, then it was not an incident. Is the Minister of State for Home Affairs entitled to make a statement on the proceedings of the House? It is the Chair-

man who is the custodian of the House and it is the Chairman alone who can give a verdict or a statement about what happened in the House. Therefore, will you allow the Member to ask the Minister to make a statement about what happened in the House? If you allow that to go on record, then you will be allowing an agency which is not a proper person to maintain the standards or to maintain the decorum of the House. Therefore, I would request you to give a ruling on my point of order.

THE DEPUTY CHAIRMAN:
She was referring to an incident which the House witnessed this morning. So, there is no harm in it. Whatever happened in the morning was quoted by her.

SHRI PARVATHANENI UPENDRA: Why should the Minister give a statement? The Minister is not supposed to give a statement.
(Interruptions)

THE DEPUTY CHAIRMAN:
Therefore, there is no point of order.

श्री अटल बिहारी वाजपेयी : इस पर अलग से बहस हो सकती है। जो आज यहां सवेरे सदन में हुआ, उस पर अलग से बहस हो सकती है... (व्यवधान)

उपसभापति : उसको तो आप नोटिस देंगे... (व्यवधान)

PROF. C. LAKSHMANNA; May submission to you is that it is a very important thing.

डा. (श्रीमती) नाजमा हेपतुल्ला : मैं तो आपका प्रोटेशन चाह रही हूँ। मैंने तो यही पूछना चाहा था कि आज सवेरे जो कुछ हुआ उसके बारे में आप क्या सोचते हैं या नहीं... (व्यवधान)

ठाकर जगतपाल सिंह : यह कोई बात है कि ये कुछ भी बोलें तो आप सुन नहीं अपनी कहे और हल्ला करें... (व्यवधान)

डा० (श्रीमती) नाजमा हेपतुल्ला : महोदया, ये प्रोसीजर की बात कर रहे हैं। 11 बजे से 12 बजे तक क्या हुआ, अगर उन की याददाश्त खराब है तो हमारी नहीं है... (व्यवधान) डिंकोरम और प्रोसीजर की बात करना उनके लिए मुनासिब नहीं है... (व्यवधान)

PROF. C. LAKSHMANNA ; We were asking for suspension of rules. It is within the procedure.

श्रीमती इशादि बेग : मिनिस्टर के स्टेटमेंट की धज्जियां उड़ाना, यह डिंकोरम है इतका... (व्यवधान)

डा. (श्रीमती) नाजमा हेपतुल्ला) : मैडम, मैं एक मिनट में खत्म कर दूंगी। मैं यह अर्ज करना चाह रही थी कि अभी जो लोग बात कर रहे थे महिलाओं के प्रोटेक्शन की, उन पर अत्याचार का और मेरे मुंह खोलने पर ये इतना बड़ा शोर मचा रहे हैं... (व्यवधान) अगर इन्होंने किसी कानून का उल्लंघन किया और उसके ऊपर पुलिस ने जो उसका हक था, फर्ज था उसको निभाया तो इसके ऊपर इतना हंगामा मचाने की क्या बात है। मैडम, मैंने खाली एक बात कही थी कि जब यहां पर कुछ बात कहने पर प्रतिबंध लग रहा है तो जो दूसरी जगह हो रहा है, रोजबरोज वेस्ट बंगाल में हमारे सदस्यों के साथ जो रहा है तो उसके ऊपर क्यों नहीं प्रतिबंध लगता। वेस्ट बंगाल में हाउस की एक महिला की टांग तोड़ दी। वह अस्पताल में है। (व्यवधान) कोई किसी को बोलने से नहीं रोक सकता (व्यवधान)

SHRI DIPEN GHOSH ; Are you sure ?

DR. (SHRIMATI) NAJMA HEPTULLA : Yes, I am sure about a lady Member being beaten up.

रोज-रोज वेस्ट बंगाल में अत्याचार हो रहे हैं। मेरा कहना है कि आन्ध्र प्रदेश के हमारी पार्टी के एम. एल. ए. बैठे

हैदराबाद में भूख हड़ताल पर... (व्यवधान) आज हमारे ऊपर आक्षेप लगा रहे हैं... (व्यवधान)

श्रीमती रेणुका चौधरी : मैडम, मुझे सिर्फ एक लफ्ज कहना है (व्यवधान) (Interruption) Have you not finish (Interruptions)

DR. (SHRIMATI) NAJMA HEPTULLA : I believe in the decorum of the House. If the Deputy Chairman asks me to sit down, I will sit down. (Interruptions) Mr. Upendra the day you are elected to the Deputy Chairmanship, that will be a doomsday. I will resign from this House that day. (Interruptions) Madam, I would only seek two clarifications from the Minister. Those 162 MLAs who have been arrested, which Party they belong to, because I will give the reason, Madam. Some of the Members called our Minister's statement as a bunch of concocted, distorted, and all that.

SHRIMATI KANAK MUKHERJEE (West Bengal) Yes.

DR. (SHRIMATI) NAJMA HEPTULLA : You were there Madam ? I would like to know if that lady Member was there. (Interruptions) I would like to know whether Mr. Dipen Ghosh was there, whether Mr. Gurupadaswamy was there, whether Mr. Gurudas Das Gupta was there, whether Mr. Vajpayee was there. What is their source of information ? I would like the Minister to let us know. (Interruptions)

PROF. SOURENDRA BHATTACHARJEE (West Bengal) : Madam Deputy Chairman, this is a very bad day for democracy in the country, one step after another, bringing democracy to almost a vanishing point. The finishing touch has been given today by the assault on the representatives of the people of Andhra. I do not know whether the ruling party remembers that on the question of the pride of the Telegus,

they had to lose power in that State for a very long time. And today's action will further consolidate their banishment from Andhra undoubtedly. But we are pained with the statement which is a complete travesty of truth. In the morning, during the aborted Question Hour, we heard that there was no lathi charge, no police action, on the demonstrators who were going towards the residence of the Prime Minister. Who could tell it? The opposition was not telling it. It is for you to conclude who was telling it. Now, we are faced with a statement which will put to shame, my friend, Mr. Gurudas Das Gupta remembers Dr. Goebels, Dr. Goebels will also be put to shame by the statement which has been presented here by the Minister of State for Home Affairs, though it is basically a statement from the Home Minister, Mr. Buta Singh, has been stated on the top of it. Rightly it has been torn down. In this House the Opposition wanted to give the Government an opportunity that let them place their version and we will try to meet them in the form of a discussion but it cannot be done with this type of a statement. Whom does he want to fool? He says, the processionists did not take permission. Does it require permission to bring out a procession in an area where section 144 Cr. P.C. is not in vogue? Has Delhi been put under that iron girdle? What was the question of taking permission? I was on my way from the Palam airport when the procession was proceeding towards the Prime Minister's residence. It was very orderly. It was a very disciplined procession, as it should be, because it was of the MLAs, MPs and other elected representatives of the people. Now a cock and bull story regarding what has happened, has been given. The SHO Chanakya-puri rushed, back, informed the processionists, processionists went completely out of their mind and they began jumping the barricade. This is

the story which has been presented before us. But nothing more is expected, because the head of this Government, Mr. Rajiv Gandhi, was present for full one hour. He could have very well intervened in the entire situation. Now, Madam Deputy Chairman says that he was willing. At least that willingness was not conveyed to the entire opposition. Rather at the dying moment of that hour, the Prime Minister was seen pointing his finger to this or that side. I do not know whether he was still disappointed with the robust display by this man. On this basis, while the entire House was boycotted by the Opposition, it seemed that the Government is hell bent upon having a repetition of the same thing in the other House also. Otherwise this whole thing would not have taken birth. The only course open for them would have been to express regret for what has happened and tried to make the atmosphere cordial. But it is going on a collision course continuously. *(Time Bell rings)*. And it is inevitable in this situation that the opposition not only won't be able to have any truck with the Government but will also not be able to respond to the hospitalities that have been extended by him of late. If the Minister really means business, he should express regret for this statement and try to make up for the damage he has done.

THE DEPUTY CHAIRMAN :
Prof. C. P. Thakur.

SHRIMATI RENUKA CHOWDHURY : May I request you to allow me to address the Minister by one single sentence, through you? I also wanted to give my name. But I only want to tell Mr. Chidambaram that ... *(Interruptions)* If they can be courteous to listen, though you, Madam, I will only say one line. I want Mr. Chidambaram to go and read "Ashwathama *atha* Kunjarah" from Mahabharatha. That is the way he has given the statement.

PROF. CHANDRESH P. THAKUR (BIHAR) : Madam, although emotions are running high, Mr. Upendra and Shri Dipen Ghosh smiling, and shows that tension is being relieved.

SHRI PARVATHANENI UPE :
NDRA Smiling at your ignorance.

THE DEPUTY CHAIRMAN :
What are you doing, Mr Upendra?
You are not allowing him to speak .

PROF. CHANDRESH P. THAKUR : This statement and the circumstances under which this statement has been made, encourage me to identify several issues which are very important. First, there are problems of inter-regional differences in development in each State, and Andhra is no exception, and problem could be arising out of that. Secondly the problems of Centre-State relations, whether they are of allocation of resources . *(Interruptions)*

THE DEPUTY CHAIRMAN :
I have asked him to seek clarifications and he is doing it. Please don't interrupt. He is giving some information.

PROF. CHANDRESH P. THAKUR : I would like to go on record that I am making these observations not in a partisan spirit, and if they have the patience to listen they will, I am sure, appreciate it.

The second issue involves the Centre-State relations. Each State has certain expectations with regard to resources devolving from the Centre, their projects being cleared. And this is nothing new. This also happened yesterday, and this has been a continuous process. I don't think a particular State has a kind of an unfinished agenda vis-a-vis the Centre, disproportionately larger than other States. I represent a State which may have a larger agenda. But

there is an issue involved of Centre-State relations.

The third is, the people of this country have a right to meet the Prime Minister with petitions, and everyday that is happening. This was one of those days when people drawn from a particular region, as well as from this city, gathered to meet the Prime Minister or submit petitions.

The fourth issue is that everyday in the city of Delhi, particularly in the vicinity of this House, incidents do take place and those incidents generate heat, create a lot of news for the newspapers as well as for reference the next day in this House.

The fifth aspect is that there are issues of interest to the States or to the society at large, but much more important issue, for me as a Member of this House and a colleague of my fellow Members, is the issue related to the dignity of this House and how we conduct our business here.

We are having a pluralistic polity where political parties differ and ideologies vary. But we agree solemnly to sit together in a spirit of camaraderie. Of course, differences will be there and sometimes ... *(Interruptions)* On occasions, there will be sharp differences. It is possible that some may lose control of their emotions. It is also possible that occasionally one may use inadvertently some unparliamentary language. It is all part of the game. There has to be a spirit of tolerance on all sides. The main question is, do we agree that the proceedings of this House should be conducted the way we committed ourselves to when we took our oath ? If we do agree to this, each one of us, from both sides, should draw a line ... *(Interruptions)*

THE DEPUTY CHAIRMAN :
He is not a very aggressive Member
He is not accusing anybody. Why are you interrupting him ?

PROF. CHANDRESH P. THAKUR : Atalji is not here ...
(Interruptions)

DR. (SHRIMATI) NAJMA HEPTULLA : He is talking about the decorum of the House. This is something which is beyond your head.

(Interruptions)

PROF. CHANDRESH P. THAKUR : Madam, what I am suggesting is, is there something which will continue to hold us together ? Do we perceive this ? Are we ready to do our own homework to see that the bond is retained ? The society at large the people at large, are watching our behaviour. We are anxious here to settle scores. But dignity of the House has to be maintained. It is everybody's responsibility. The Chair is there. But we have also a responsibility.

Having said this, with this in background, I stand here with a heavy heart and deep anguish to seek four clarifications from the hon. Minister. The first clarification which I would like to seek is, —this is again not in a spirit of partisan politics—was there a facility for mobile first-aid on the spot ? Is it possible to handle such situations by providing mobile first-aid facilities where people who run into this kind of situation need such aid and it can be given to them speedily ?
(Interruptions)

श्री परवतनेनि उपेन्द्र : मारते जाओ और उधर फस्ट एड भी लगा दो, बहुत अच्छा सुझाव है। (व्यवधान)

PROF. CHANDRESH P. THAKUR : Madam, God forbid, my friend, Mr. Upendra, was not subjected to any problem. Otherside, he would have sought such aid which I am suggesting here. (Interruptions)

The second clarification which I would like to seek is, was adequate

and immediate medical aid provided to the persons who were subjected to some sort of stress ? (Interruptions)

My third clarification is, in view of the fact that political parties are running into combustible situations more frequently than what was happening earlier, has the police force acquired the capability to handle such combustible situations from one or the other party and has it equipped itself to respond with certain degree of ingenuity which will help in defusing such situations ? This would mean reorganisation of the police strategy. The last point is—I would have identified a particular colleague who could have helped in relation to this clarification I am seeking; but after listening to Atalji, I was thoroughly disappointed—is it possible to create a situation in the country, is it possible for the Government with the help of senior leaders of the House—here, first I would have suggested the name of Atalji to create a process through which we could, in a mature way and on a continuing basis, ensure the orderly conduct of the proceedings of the House ? I am sorry to say, the way Atalji spoke, he turned out to be rather partisan.

(Interruptions)

SHRI PARVATHANENI UPENDRA : What happened outside ? You have not said a word about that.

PROF. CHANDRESH P. THAKUR : My last clarification is not only from the Minister but from everybody in the House. That is, whether they are agreed to conduct the business of the House together from tomorrow, day after or from the next session. If not, what are the consequences ? Are they aware of that ? Should we expect that there will be self discipline ?

श्री ईश दत्त यादव : माननीय उप-सभापति जी, आज की दुखद और शर्मनाक घटना पर विपक्ष के माननीय नेताओं ने जो विचार प्रकट किये हैं मैं उन सभी माननीय नेताओं की भावनाओं और विचारों से अपने को और अपनी पार्टी लोकदल को सम्बद्ध करता हूँ...

(व्यवधान) महोदया, जनता द्वारा चुने गये जन प्रतिनिधि जो अपनी जायज मांगों को ले करके प्रधान मंत्री में मिलने जा रहे थे उनके ऊपर इस सरकार के इशारे पर पुलिस द्वारा जो निर्भय लाठी चार्ज किया गया वह उनके ऊपर ही नहीं, महोदया, बल्कि इस देश के संविधान, जनतंत्र और जनता के मौलिक अधिकारों पर कुठाराघात है और उन पर घिनौना हमला किया गया है। सरकार के इशारे पर जो कुछ भी किया गया है मैं अपनी और से और अपने दल की ओर से इसकी निन्दा करता हूँ... (व्यवधान) क्यों घबरा रहे हैं, शांत रहिए, महोदया, यह सरकार जो है यह लाठी गोली की सरकार है। आज जब प्रधान मंत्री के निवास स्थान के सामने सरकार के इशारे पर इस तरह की घटना हो रही है तो महोदया, कल्पना करिये कि इस पूरे देश की स्थिति क्या होगी। इस पूरे देश में सरकार ने पुलिस राज्य कायम कर दिया है और इसी तरह से... (व्यवधान) अत्याचार किये जा रहे हैं... (व्यवधान) चिंता मत करो।

उपसभापति : : सुनने दीजिए।

श्री ईश दत्त यादव : यह निराशा और अंतिम सांस लेने का इशारा है जो दूसरी तरफ से आ रहा है। माननीय गृह मंत्री जी ने बयान दिया है, इसके बारे में हमारे माननीय विपक्ष के नेताओं ने जो कुछ कहा है बिल्कुल सही कहा है अगर मैं कह दूँ यह "झूठ" बयान है तो असंसदीय की आवाज लगने लगेगी यह बिल्कुल काल्पनिक और कन्काक्टेड बयान गृह मंत्री जी ने दिया है। मैं चाहता था कि ऐसे महत्वपूर्ण मसले पर सरकार को एक ईमानदारी का वक्तव्य इस माननीय सदन में प्रस्तुत करना चाहिए था। मैं ज्यादा कुछ नहीं कहना चाहता हूँ केवल एक

मांग आपके माध्यम से रखता हूँ और वही मेरा गृह मंत्री जी से स्पष्टीकरण भी है कि इस शर्मनाक घटना पर इस सरकार को, गृह मंत्री को और इस देश के प्रधान मंत्री को सार्वजनिक रूप से क्षमायाचना करनी चाहिए और अगर सार्वजनिक रूप से क्षमायाचना नहीं करते हैं, खेद प्रकट नहीं करते हैं तो इस सरकार को अविलम्ब त्यागपत्र दे देना चाहिए... (व्यवधान) क्यों घबरा रहे हैं। घबराये मत, अब आपके गिने चुने दिन रह गये हैं... (व्यवधान)

श्रीमती रेणुका चौधरी : आज आपने यह तो साबित कर दिया कि डेमोक्रेसी नहीं है, डंडे का राज है... (व्यवधान) गुंडागर्दी चलाते हो देश में !

श्री ईश दत्त यादव : महोदय, मैं अपनी बात समाप्त कर रहा हूँ। समय नहीं लेना चाहता हूँ केवल हमारे मित्र जो बोखलाहट में हैं उनके व्यवधान के कारण मैं माननीय सदन और आपका समय ले रहा हूँ।

मैं पुनः आपके माध्यम से पुलिस के बल पर चलने वाली इस सरकार से मांग करता हूँ कि वह सार्वजनिक रूप से खेद प्रकाशित करे और क्षमा याचना करे, वरना अब इस देश की जनता बर्दाश्त करने वाली नहीं है और जिस प्रकार से आपने लाठी-चार्ज किया है, उसके लिए आपने एक दिन वह बेरहमी से धक्का देकर निकाल देगी।

SHRI V. NARAYANASAMY; Madam Deputy Chairman, I have gone through the statement very carefully. (Interruptions) I have been hearing the hon. Members from the other side who are trying to provoke the Minister, hurling accusations against him. The Prime Minister of this country is not a cheap personality.

(Interruptions)

THE DEPUTY CHAIRMAN; Please sit down. This is not going on record.

SHRI V. NARAYANASAMY:
Madam, the hon. Prime Minister right from the morning, in his house and in Parliament House and also outside is meeting thousands of persons. Kindly hear me. Why are you agitated? Madam when he goes on tour, he goes to the villages, he goes to Harijan bastis and he is meeting people. (Interruptions)

SHRIMATI RENUKA CHOWDHURY: We are in no mood to hear the biography of the Prime Minister.

SHRI V. NARAYANASAMY:
Why have the Telugu Desam Members chosen this day for their march, for their drama? Because, Madam, there was a judgement in the Andhra Pradesh High Court against NTR's son-in-law stating that...

SHRI PARVATHANENI UPENDRA: Is it relevant? This has nothing to do with this statement (Interruptions)

SHRI V. NARAYANASAMY:
Madam, this is very important. (Interruptions)

THE DEPUTY CHAIRMAN:
Please sit down.

श्रीमती रेणुका चौधरी : मैडम, आप उनको कैसे बोलने देते हैं? ... (व्यवधान)
फिर हम भी बात करेंगे। ... (व्यवधान)

THE DEPUTY CHAIRMAN:
Mr. Narayanasamy, you please seek clarifications on the statement.

SHRI V. NARAYANASAMY:
I want to briefly quote from the judgement. The court has held. (Interruptions)

SHRI PARVATHANENI UPENDRA: Now what is that? It should not go on record. What is this you are allowing?

THE DEPUTY CHAIRMAN:
Mr. Narayanasamy, please seek clarifications on the statement.

SHRI V. NARAYANASAMY:
Madam I am telling the reason for the march. This is the reason why these people have chosen this day for the march. (Interruptions)

THE DEPUTY CHAIRMAN:
Speak on this statement, please ... (Interruptions)

SHRI V. NARAYANASAMY:
I am coming to that.

DR. G. VIJAY MOHAN REDDY (Andhra Pradesh): You are allowing irresponsible talk.... (Interruptions)...

PROF. C. LAKSHMANNA:
Madam, you have to control.... (Interruptions)

THE DEPUTY CHAIRMAN:
I have told him to seek clarifications... (Interruptions)

SHRI PARVATHANENI UPENDRA: You expunge them (Interruptions)

THE DEPUTY CHAIRMAN:
Please sit down. (Interruptions)....

SHRI B. SATYANARAYAN REDDY: How do you give permission to him?

THE DEPUTY CHAIRMAN:
Don't talk on any other point.

SHRI V. NARAYANASAMY:
Madam, spelling.... (Interruptions)

DR. RATNAKAR PANDEY (Uttar Pradesh): It is relevant.... (Interruptions)

THE DEPUTY CHAIRMAN:
Please, I request you. Don't go out of the purview of the statement.

SHRI V. NARAYANASAMY:
That issue will be raised before this House and the other House.

THE DEPUTY CHAIRMAN:
No, no... *(Interruptions)*...

SHRI V. NARAYANASAMY:
I will seek clarifications.

SHRI M. M. JACOB : Why are they getting allergic to it?

SHRI PARVATHANENI UPENDRA: We are not afraid. You raise it. *(Interruptions)*

PROF. C. LAKSHMANNA : A responsible Minister... *(Interruptions)*...

SHRI MOHD. KHA-LEELUR RAHMAN : He should be allowed to speak... *(Interruptions)*... It is all irrelevant. It has nothing to do with this.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, please listen to me. ... *(Interruptions)*... Please seek only clarifications on this statement and don't go out of that purview.

SHRI V. NARAYANASAMY: Madam, they have not sought prior appointment from the Prime Minister.

SHRI PARVATHANENI UPENDRA: Who said that ?

SHRI V. NARAYANASAMY: No ... *(Interruptions)*...

SHRI JAGESH DESAI (Maharashtra): How can you stop him? He wants a clarification... *(Interruptions)*...

SHRI V. NARAYANASAMY: I would like to know from the honourable Minister....

PROF. C. LAKSHMANNA: Do you want evidence? *(Interruptions)*... He is a copy of the letter.....

SHRI PARVATHANENI UPENDRA: I can give it to you.

THE DEPUTY CHAIRMAN: This is not correct.

PROF. C. LAKSHMANNA: There is a letter.

THE DEPUTY CHAIRMAN: Will you please listen to me ? I have heard him. If I have heard him correctly, he said... *(Interruptions)*.... I do not know whether it is correct or not you correct me if I have not heard correctly. He said that an appointment was sought but no specific time was given.

PROF' C. LAKSHMANNA: Since you raised it, I clarify that the letter says... *(Interruptions)*.... Madam, the letter specifically says that 400 members from Andhra Pradesh, including Ministers and MLAs.....

THE DEPUTY CHAIRMAN: That is the letter written by you.

PROF. C. LAKSHMANNA: On the morning of 1st September 1988....

THE DEPUTY CHAIRMAN; You are not talking on the point.
8.00 P.M.

PROF. C. LAKSHMANNA; It is a specific letter.

SHRI V. NARAYANASAMY: I am not yielding. I would like to know from the Minister whether any specific time and date was given by the Prime Minister's office. *(Interruptions)*

SHRI PARVATHANENI UPENDRA; That is our complaint. It has not been given.

THE DEPUTY CHAIRMAN :
No interruptions, please.

SHRI PARVATHANENI UPENDRA : The Prime Minister behaved like a despot.

THE DEPUTY CHAIRMAN :
Why are you agitated like this? He is seeking a clarification whether appointment was given or not. What objection have you on this? You sit down.

SHRI M. M. JACOB : Mr. Narayanasamy is waiting a clarification from the Minister, not from Mr. Upendra.

श्री राम नरेश यादव (उत्तर प्रदेश) :
इसका मतलब यह है कि आप जो चाहे बोलते चले जायें और सदन को गुमराह करते चले जायें, यह नहीं हो सकता।
(व्यवधान)...

SHRI V. NARAYANASAMY :
Firstly, I want to know whether time was given to meet the Prime Minister.

Secondly, Madam, section 144 was imposed, I want to know whether they have sought permission for going in procession on that particular route.

Thirdly, Madam I want to know whether the Government had any prior information that these MLA and MPs were going there violating section 144 and that these people would take law in their hands and remove the cordon put up by the police officers. If so, what action has the Government taken against those persons for violating section 144.

Then, another important matter s, Atalji has said. (Interruptions)

THE DEPUTY CHAIRMAN :
Order please.

SHRI V. NARAYANASAMY :
Madam, the respected leader from the other side, Atalji has said that

apart from the Telugu Desam MLAs, Zilla Parishad members, other leaders were also there. I would like to know who the other leaders were, whether they belong to the seven-party alliance or nine-party alliance.

That is all the clarifications I seek.

THE DEPUTY CHAIRMAN :
Mr. Minister.

DR. G. VIJYA MOHAN REDDY : Apology first.

THE DEPUTY CHAIRMAN :
Please sit down.

DR. (SHRIMATI) NAJMA HEPTULLA : He should apologise the Chair for his behaviour.

SHRI P. CHIDAMBARAM :
Madam, I have listened with great care to the brief interventions made by hon. Members, particularly the hon. Members of the Opposition, and I have tried to take notes on the main points made by them.

Madam, I will ignore the petty, petulant, snide remarks that were made about the Prime Minister and other members of the Government.

SHRI B. SATYANARAYAN REDDY : What remarks? Whatever we said about the Prime Minister is correct.

THE DEPUTY CHAIRMAN :
No, no. I will not allow this. Please sit down.

SHRI B. SATYANARAYAN REDDY : *

THE DEPUTY CHAIRMAN :
It is not going on record.

SHRI PARVATHANENI UPENDRA : Ours was an underestimate.

*Not recorded.

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
चिल्लाना इसलिए है कि एन०टी०आर०
नौकरी से निकाल देंगे इनको। बेचारे।

श्री मोहम्मद खलीलुर रहमान : आप
लोग वफादारी कर रहे हैं।

श्री नरेश सी० पूगलिया (महाराष्ट्र) :
हम तो वफादार पार्टी के रहेंगे, आप तो
(व्यवधान)।

SHRI P. CHIDAMBARAM :
I will only try to answer the
questions, the clarifications sought,
the doubts raised.

My good friend, hon. Member,
Mr. Dipen Ghosh, more often than
not, is kind to me. But sometimes he
allows himself to speak under strange
and unusual delusions. And in one
of those moments, he will even ...
(Interruptions)

SHRI PAWAN KUMAR
BANSAL (Punjab) : Look at it.
This is what they are doing in
Parliament. (Interruptions)

SHRIMATI RENUKA CHOW-
DHURY : At this point I will raise
an incident which happened outside
the lobby with two colleagues here-
(Interruptions) Shall I name the
Members in the House ?

THE DEPUTY CHAIRMAN ;
Nothing will go on record without
the permission of the Chair now.
(Interruptions) Please sit down. I am
not allowing anybody to interrupt.

SHRI P. CHIDAMBARAM :
In one of those moments he allowed
his imagination to run riot and accu-
sed me of ordering the police to
take action against the Telugu Desam
demonstrators and processionists.

SHRI ATAL BIHARI VAJ-
PAYEE : It was not only Telugu
Desam, but it was all-party.

SHRI P. CHIDAMBARAM :
That is what he said.

SHRI DIPEN GHOSH : What
did I say ? Let me understand,
(Interruptions) Mr. Vishwa Bandhu
Gupta, I am not asking you. What
did I say ?

SHRI P. CHIDAMBARAM : I
tried to make notes of what you
said. You said. Mr. Chidambaram
ordered the police to lathi charge
the demonstrators.

SHRI DIPEN GHOSH : I said
this because the law and order of
Delhi is under your control. You
are the Minister in charge of law
and order.

SHRI P. CHIDAMBARAM :
O.K., I will not quote what he said.
If I quote what he said, he is upset.
And if I do not quote him, he is
upset. This is what he said. Let me
say one thing. Perhaps that is the
way the State Governments function,
particularly the State Government of
West Bengal. But that is not the way
we function. (Interruptions)

SHRI DIPEN GHOSH : You
as Minister of State had gone there
and asked the Police Commissioner
to act. You consider it your duty
to please your leader. (Interruptions)

SHRI P. CHIDAMBARAM :
But that is not the way we function.
(Interruptions) When I first received
information... (Interruptions)

श्री मोहम्मद अमीन (पश्चिमी बंगाल) :
आप सीखिए कि गवर्नमेंट कैसे चलायी
जाती है।

श्री मोहम्मद खलीलुर रहमान : आप
नान-कांग्रेस (आई) गवर्नमेंट्स से सीखिए
की गवर्नमेंट कैसे चलायी जाती है।

SHRI P. CHIDAMBARAM :
When I first received information

about the incident, I immediately asked the Commissioner of Police ...*(Interruptions)*

THE DEPUTY CHAIRMAN :
Please. There is some point at which you have to stop and listen to the Minister.

SHRI P. CHIDAMBARAM :
When I received the information about the incident and the arrests, I immediately asked the Commissioner of Police and the Additional Commissioner of Police to proceed first to the scene of the incident and then to the hospital to find out if anybody had been injured, if they had been given medical treatment and the circumstances under which the incidents took place. So, I wish to deny categorically the implied allegation contained in Mr. Dipen Ghosh's statement. Now, of course, he has clarified it by saying what he meant was...
(Interruptions)

SHRI DIPEN GHOSH : There is a list in the hospital that eighteen persons have been injured and one hospitalised. *(Interruptions)*

SHRI B. SATYANARAYAN REDDY : And this statement contains only one.

AN HON. MEMBER : And out of them nine are policemen.

PROF. C. LAKSHMANNA :
His own statement contains seven. Now, he is going back on what he stated in his statement. His own statement says seven, which is actually 17, and he is going back on that. *(Interruptions)* Are you going back on your statement ?

SHRI B. SATYANARAYAN REDDY : Why did you give that statement without preparation ?
(Interruptions)

SHRI P. CHIDAMBARAM :
Therefore, I accept Mr. Dipen

Ghosh's clarification that when he said that someone had ordered a lathi charge, what he meant was a constructive liability rather than the actual liability.

Madam, I will be with the Hon. Member, Mr. Gurupadaswamy. He asked me: "What was the offence?" They did not have the permission to take out a procession and...

SHRI DIPEN GHOSH: The country does not belong to the police. The country belongs to the people. Do they not have the right to walk on the streets of Delhi ?

SHRI PARVATHANENI UPENDRA: If Rajiv Gandhi has no time to meet people's representatives, let him resign, somebody else will run the country
(Interruptions).....

THE DEPUTY CHAIRMAN:
Order, order.

DR. (SHRIMATI) NAJMA HEPTULLA: Madam, with your permission, I want to make a point. I was not present at that incident and whatever the Minister has said I believed it. Now, my belief is absolutely correct, because the way they are behaving here, I can understand how they must have behaved there...
(Interruptions)... They are asking the Minister to apologise. What is this? They should apologise to the Chair for misbehaving.

PROF. C. LAKSHMANNA:
People have given a certificate to Chidambaram. You should have a copy of it made and hang in your drawing room.

SHRI P. CHINDAMBARAM:
Madam, under section 30 of the Delhi Police Act, permission is required to take out any procession. They did not have the permission to take out a procession.
.....*(Interruptions)*.....

THE DEPUTY CHAIRMAN: What are you doing? Every word you are objecting to you want his reply or not ?

SHRI P. CHIDAMBARAM : They did not have the permission to enter the Rafi Marg area which had an order under section 144 Cr. P.C.

And they did not have the permission to take out a procession anywhere in Delhi.

SHRI M.S. GURUPADASWAMY: It was not a demonstration. ... *(Interruptions)* ... It was neither a procession nor a demonstration. They were going to give a memorandum.

SHRI PARVATHANENI UPENDRA: Did they carry banners? Did they carry flags ?

SHRI M. S. GURUPADASWAMY: Have we got a right to walk in the streets of Delhi or not ?

SHRI P. CHIDAMBARAM : Madam, It is hardly necessary for me to tell a senior Member like Mr. Gurupadaswamy that there is a world of difference between walking on the street and taking out a procession *(Interruptions)* Madam, should I continue or should I yield? Madam, on the question of appointment, there was a request for an appointment. The Minister of State in the Prime Minister's office was trying to arrange an appointment. She could not give them a definite time yesterday, because of the Prime Minister's... *(Interruptions)* ... Should I answer or should I not answer ?

THE DEPUTY CHAIRMAN: Please listen, it is expected that there has to be an orderly debate. You have raised clarifications. He is trying to reply... *(Interruptions)* ...

SHRI PARVATHANENI UPENDRA: What is there to clarify. Let him apologise.

THE DEPUTY CHAIRMAN: You cannot direct or order anybody to apologise. What are you doing? ... *(Interruptions)* ... Do you want to listen or not so that I will decide whether he should go on or not. When he is speaking, you get up and object to every word.

SHRI PARVATHANENI UPENDRA: Let him apologise for the incident.

SHRI DIPEN GHOSH: If it is worth listening, we will be listening. But if it is not worth listening, you cannot force us to listen to some* or some*.

THE DEPUTY CHAIRMAN : Unparliamentary words will be expunged.

THE DEPUTY CHAIRMAN: Listen. I am on my legs. If you want to raise any point which you think has some point... *(Interruptions)* ...

SHRI PARVATHANENI UPENDRA: We do not want any clarification. We want his apology. We wanted him to apologise *(Interruption)*.

THE DEPUTY CHAIRMAN: Can you force any Government to give a particular type of reply? The Chair cannot do that. If you do not want to listen, you tell me. If you do not want to listen, you need not be here. *(Interruptions)*

SHRI PARVATHANENI UPENDRA: We do not want to seek clarifications. He should apologise. *(Interruptions)*

*Expunged as ordered by the chair.

THE DEPUTY CHAIRMAN :

I am not allowing you to speak. Please sit down. I am allowing Mr. Gurupadaswamy. He is raising some point. This sort of interruption is not allowed.

SHRI M.S. GURUPADASWAMY : Madam, I thought, Mr. Chidambaram is intelligent, wise and also clever but he has fumbled in his statement because.. (*Interruptions*).

THE DEPUTY CHAIRMAN : You have not listened to him fully. (*Interruption*) That is what I say. I have allowed him to speak.

SHRI M.S. GURUPADASWAMY : Firstly, I expected him after we raised certain points, to give correct clarifications, correct facts because in the statement, there are alot of inaccuracies. I thought in his reply....(*Interruptions*)

THE DEPUTY CHAIRMAN : But you have not listened to him fully. (*Interruptions*)

SHRI M.S. GURUPADASWAMY : The way he is going about, he is indulging in many more half-truths, falsehoods and mis-statements. The only demand of the Opposition....(*Interruptions*)....is that the Prime Minister should express regret for his conduct. Otherwise, we are not interested. We walk out in protest.

(At this stage, some hon. Members left the Chamber)

THE DEPUTY CHAIRMAN : Please sit down. Are you walking out, Shrimati Renuka Chowdhury ? (*Interruptions*).

SHRI MADAN BHATIA : Madam, I only request that the Chair should express its displeasure at this particular conduct of tearing of the papers in the House and putting them like that. This displeasure must be expressed by this hon. Chair.

THE DEPUTY CHAIRMAN : I request you to go out and drink some water. (*Interruptions*).

SHRIMATI RENUKA CHOWDHURY : Madam, now, I am not going to go out. You take whatever action you like. (*Interruptions*)...

This is not the 'Tameez' I expect from my colleagues.

THE DEPUTY CHAIRMAN : I will request the hon. Members not to create any noise and not to pass any remarks and I request the hon. Members... (*Interruptions*) ... I respect what she has said. What are you talking about ? I am requesting you not to speak all this and pass any remarks and in spite of that, you are passing remarks. Please don't do that. Madam, you may go out now.

SHRIMATI RENUKA CHOWDHURY : On this note, I will go out.

SHRI P. CHIDAMBARAM : Madam, I shall very quickly deal with the question raised by hon. Members although it is a matter of considerable disappointment to me that they are not here. Mr. Gurupadaswamy wished to know whether there was any offence. Madam, in Delhi, section 144 Cr. P.C. is in.... (*Interruptions*) ... force in certain areas.

THE DEPUTY CHAIRMAN : I request hon. Members to please listen to the reply.

SHRI P. CHIDAMBARAM : And as I have said in my statement, the attempt to proceed toward Rafi Marg was in violation of sections 144 Cr. P.C. The attempt to proceed towards the Prime Minister's residence in a procession was also unlawful because in Delhi, under section 30 of the Delhi Police Act, permission is required to take out any kind of procession.

[Shri P. Chidambaram]

Madam, Mr. Dipen Ghosh wished to know who conveyed the message to the processionists. The Station House Officer, Chanakayapuri, finding that the processionists were insistent on proceeding towards the Prime-Minister's residence, rushed to the Prime Ministers' residence to find out if an appointment had been given by the Prime Minister's office to meet with the processionists. It is true that they had sought an appointment. And the Minister of State in the Prime Minister's office was trying to arrange an appointment. No time could be found yesterday because of the Prime Minister's other appointments and preoccupations. They wanted an appointment this morning. But since the Prime Minister had already committed himself to see a large number of groups of people in the morning—I believe the number was something like 4000 to 5000 this morning—it was communicated to them that an appointment would be arranged during the course of the day. When the Station House Officer went to the Prime Minister's residence, he conveyed the request of the processionists through the reception and Mr. Manoranjan Baktha, an hon. Member of the Lok Sabha, went to the Prime Minister and after ascertaining the Prime Minister's convenience, it was conveyed to the Station House Officer, Chanakayapuri that he might go back to the processionists and inform them that the Prime Minister would see a delegation of the processionists during the course of the day at Parliament House Office. The Station House Officer came back to Gole Methi and made an announcement to the processionists that the Prime Minister would meet with some representatives of the processionists during the course of the day at Parliament House Annexe. Madam, Shri O.P. Tiwari, ACP Parliament Street, also informed Shri Upendra and some other leaders who were on one side of the group at Gole Methi that the

Prime Minister would meet some representatives during the course of the day. Madam, Mr. Upendra said that they were slighted by not being given an appointment. I am reading from the 'IndianExpress', dated 30th August 1988, that is the day before yesterday, the date-line of the story is August 29. I find from this report that Mr. Upendra and others had released a copy of the memorandum to the press at a conference and Mr. Uperdra blamed Mr. Rajiv Gandhi for deliberately obstructing the development schemes of all the non-Congress-I Governments in the country. It is said that memorandum, was submitted in the Prime Minister's office after failing to get an appointment.

Madam, this is an unusual way for trying to meet the Prime Minister. The memorandum was released on the 29th August. It appeared in the newspapers on the 30th August. A charge was made even then that the Prime Minister had refused to receive the memorandum. It is wholly wrong because attempts were being made to arrange an appointment for them. And, therefore, now to come and say that their intentions were honourable or that the intentions were entirely peaceful, is, in my humble opinion, too tall a story for anyone to believe or to swallow. Mr. Upendra said that this kind of a thing might happen to anyone any in State. From what little I know, I believe, it happens to every Opposition member in the State of Andhra Pradesh. I stoutly deny the allegation of Mr. Upendra that anyone—he named a particular

officer—that particular officer or any other officer told him or anyone else that the Prime Minister will not meet them. This is wrong and I categorically deny it. I have a report from the commissioner of Police. I have spoken to the officers. What was conveyed by the Station House Officer, Chanakyapuri, is that the Prime Minister will during the course of the day meet with some representatives of the processionists. Mr. Vajpayee said that there were a large number of people besides TDP MLAs and MPs. Dr. (Mrs.) Najma Heptulla asked me whether some Members were there. I think it is only fair that I answer the question. To the best of my information there was no other MLA belonging to any party other than the TDP nor to the best of my knowledge was there any other Member of Parliament belonging to a party other than the TDP; in particular to the best of my information Mr. Gurupadaswamy was not there, Mr. Dipen Ghosh was not there, Mr. Vajpayee was not there, Mr. Gurudas Das Gupta was not there; in fact, most of the honourable Members who spoke as if they were eye-witnesses to the incident, I believe, were not there nor was I there, nor was I present. Those who were present were the police officers and the processionists. And I have with me a report and my statement is based on the report. Mr. Vajpayee made a number of comments. All I can say is he has a deep suspicion of the Prime Minister. My only consolation is he acquired this habit in 1977. He has not been able to shed his suspicion of any one who occupies the office of Prime Minister. Mr. Vajpayee again commented upon the fact that while only seven demonstrators received minor injuries nine police officials received minor injuries. I do not make up these numbers. If nine demonstrators had received minor injuries and only seven police officer had received minor injuries, I would have said so. But unfortunately it is

nine police officers who received minor injuries and seven demonstrators who received minor injuries. One lady became unconscious, presumably because of the tear smoke. She was immediately removed to the Rām Manohar Lohia Hospital where she regained consciousness, I believe, within a few minutes. She did not suffer any injuries. Mr. Gurudas Das Gupta said that the Government is boastful about the incident.

Madam, I have read and reread this statement. I do not know which line or which phrase or which word indicates boastfulness. I agree that the statement does not express any regret either. But I do not know what I should regret. If there is a need to regret, I have never hesitated to express regret in this House. If I must regret something, I must regret the conduct of the Telugu Desam Party Members who sought and obtained permission to stage a dharna which was granted, but who violated the assurances given by them and attempted to enter an area where there was 144 Cr. PC; I regret that the Telugu Desam Members should have attempted to take out a procession to the Prime Minister's residence without permission; I regret that the Telugu Desam Members did not heed the well-meaning and polite and gentle advice given by the police officers that they should not violate the law; I regret that the Telugu Desam Members broke the police cordon and then jumped the barricades; I regret that the Telugu Desam Members assaulted the police officers and jostled with the police; I regret that the Telugu Desam Members did not accept the word of the SHO, Chanakyapuri that the Prime Minister would meet some representatives during the course of the day; this I regret; and, above all, I regret the behaviour of the Telugu Desam Members and other honourable Members of the Opposition this morning in this House. For that,

[Shri P. Chidambaram]

all of us are ashamed and all of us owe a collective regret to the people of this country who have sent us to this House.

Madam, Shri Thakur wanted to know whether mobile first-aid facilities were available. There was no request to take out a procession. Gole Methi-Chowk is a well-known point at which all processions stop. But there are processions which are taken after permission is sought and given. There is nothing new about the demonstrations at Gole Methi Chowk. When we know that there is a procession or demonstration, arrangements are made. We also have arrangements to remove anyone who might be injured. But, in this case, as I said, the attempt to go to the Prime Minister's residence was sudden, impulsive, without permission and in the face of persuasion by the police officers not to do that.

Madam, I need not cite any evidence to show that the police officers were trying to reason with the Telugu Desam Members. I will only quote what Mr. Upendra said. Mr. Upendra said that the police officers told him, "No Sir. We will not allow you to go." I cannot think of a better way in which the police officer would address a group led by a Member of Parliament. He was polite and, from the very words of Mr. Upendra, it is clear that he was polite and he tried to persuade him not to take the law into his own hands. Well, Mr. Upendra and his friends would not heed his advice.

Madam, it is matter of deep regret that this incident should have happened and an exaggerated, doctored and coloured version to should be sought to be presented to this House by the honourable Members of the opposition.

Madam, It is not without significance that this was done today. Their peaceful dharna should have

been over today at the Boat Club. But, obviously, for their own compulsions, they did not want this dharna to end peacefully, because only yesterday, the Andhra Pradesh High Court pronounced a very significant judgement in which It quashed the appointment of a very leading member of their party, an appointment which has been trumpeted as a major revolutionary appointment, but which now appears to be one, if one goes by the judgement of the Andhra Pradesh High Court, which is patently illegal and it has been featured in the newspapers. And I am sure, one of the reasons which motivated them do to what they did today is that attention should be diverted from the judgement pronounced by the Andhra Pradesh High Court. Madam, I have spoken to the officers, and I believe that they acted with great restraint. The fact the they acted with great restraint was evident as only 7 of the demonstrators received minor injuries and this was because of the jostling and the pushing.

Mr. Vajpayee said that I had admitted to a cane charge. I do not know what the Hindi translation. But reads. reading the English version, I have candidly admitted that it is possible that canes were used to push back demonstrators. The police had canes, not *lathis*. There was no lathi-charge and nobody has been injured and nobody has suffered any injury which would have resulted from a lathi-charge. Canes are used by the police to push people back. And this was done. And I have admitted it. Why should I hide it ? I have admitted that canes were used to push back demonstrators. Some were pushed by hand; some were pushed by cane. But nobody had suffered any injury. We all know, Madam, what would happen if there was a lathi-charge. There are Members who came to this House and they were part of the procession. I am

happy that all of them are safe and well. But that itself shows that nobody is injured. I did not find Mr. Upendra bleeding or Mrs. Renuka Chowdhury with contusions and abrasions. There was no lathi charge. And I therefore, categorically deny the allegation made that there was a lathi-charge.

Madam, it is a matter of regret that such an incident should have taken place. But the responsibility squarely lies on the shoulders of the Telugu Desam Party which violated every rule and law, which would not heed to good advice, which would not abide by the persuasions of the police officers and which almost insolently turned down the message conveyed by the Prime Minister's office to them

that the Prime Minister would meet with a small group of representatives during the course of the day.

These are the facts. And I have placed before the House the facts as they are known to me.

Thank you.

THE DEPUTY CHAIRMAN

Now the House stands adjourned till tomorrow and we will meet again at 11 a.m.

The House then adjourned at thirty-eight minutes past eight of the clock till eleven of the clock on Friday, the 2nd September, 1988